

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE
LOK SABHA
UNSTARRED QUESTION NO. 4137
ANSWERED ON 17/03/2026

ADDITIONAL US TARIFF

4137. SHRI ANAND BHADAURIA:

Will the Minister of **COMMERCE AND INDUSTRY** (वाणिज्य एवं उद्योग मंत्री) be pleased to state:

- (a) whether as per the Indo-US interim trade deal framework, USA will impose 18% tariffs on Indian exports and India will impose 0% tariffs on US imports, if so, the details thereof;
- (b) whether Government is aware that US Supreme Court has scrapped the US tariffs imposed by US Government against various countries, if so, the details thereof;
- (c) the details of present rate of tariffs on Indian exports to US after imposition of additional 15% tariffs by US Government using special powers after the verdict of US Supreme Court;
- (d) whether Government would revisit the trade deal framework and renegotiate it with USA; and
- (e) if so, the details thereof and if not, the reasons therefor?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्यमंत्री (श्री जितिन प्रसाद)
THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY
(SHRI JITIN PRASADA)

(a) to (e) India and the United States (U.S.) announced a trade deal on 2nd February 2026. A Joint Statement for the same was released on 7th February 2026. On 7th February 2026, 25% additional ad valorem tariffs imposed by the U.S. on certain India's exports citing India's imports of Russian oil were removed. Pursuant to the U.S. Supreme Court judgement dated 20th February 2026 invalidating reciprocal tariffs, the reciprocal tariffs are no longer in force. The U.S. Government has issued Executive Orders imposing 10% tariffs on certain products from all countries. The Government is studying all the developments and remains engaged with the U.S. Government.
